

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.527/08

Tuesday this the 20th day of January 2009

C O R A M :

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

P.Chandran,
S/o.Arumukhan Pillai,
Residing at Pournami,
Vidyanagar, Kadavanthra, Kochi – 682 020.Applicant

(By Advocate Mr.Sreejith S Nair)

Versus

1. Principal Controller of Defence Accounts (Pension),
Allahabad.
2. Defence Pension Disbursing Officer,
Perumanoor, Ernakulam, Kochi – 15.
3. The Secretary to Government of India,
Ministry of Personal, Public Grievances & Pensions,
Department of Pensions and Pensioners Welfare,
New Delhi.Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan,SCGSC)

This application having been heard on 20th January 2009 the
Tribunal on the same day delivered the following :-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has filed the present Original Application before this
Tribunal seeking a direction to the 1st respondent, namely, the Principal
Controller of Defence Accounts (Pension), Allahabad, to disburse the fixed
medical allowance to him at Rs.100/- p.m from 1.5.2001 and also to
declare that he is entitled for the said benefits from the aforesaid date.

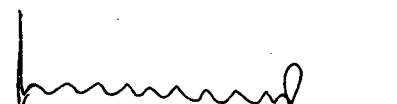


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2. The respondents have filed the reply statement in which it has been submitted that the 1st respondent has already issued Annexure R-1 letter dated 3.11.2008 stating that the applicant, Ex-Foreman of H.V.F., Avadi is entitled for fixed medical allowance at the rate of Rs.100/- p.m from the date of restoration of 1/3rd commuted pension provided he is not getting any medical facility after retirement from his organisation viz., M/s.Cochin Shipyard.

3. When the matter came up for hearing today, counsel for the applicant submitted that in view of the reply filed by the respondents he is not pressing any further for the reliefs sought in the application. Accordingly, the OA is closed. There shall be no order as to costs.

(Dated this the 20th day of January 2009)


GEORGE PARACKEN
JUDICIAL MEMBER

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